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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **CS(OS) 856/2023**
NITIN SAXENA

.....Plaintiff

Through: Mr. Ankit Kakkar, Adv. (M:
9971423535)

versus

AMIT SAXENA & ORS.

.....Defendants

Through: Mr. Cheitanya Madan, Ms. Srishti
Banerjee, Mr. Vikram Singh, Mr.
Shashikant, Mr. Sahil Kiroriwal,
Adv. (Through VC)

CORAM:

DR. JAGMINDER SINGH (DHJS) JOINT REGISTRAR (JUDICIAL)

ORDER

% **24.10.2024**

CS(OS) 856/2023

1. Pleadings are already complete.
2. Put up for completion of process of filing of Joint Document Schedule in terms of **Rule 7A of Chapter VII of The Delhi High Court (Original Side) Rules, 2018** physically by plaintiff after getting it signed from defendants, admission / denial of documents and marking of Exhibits in accordance with law. Documents, if e-filed be filed physically by parties so as to mark the Exhibits.

CRL.M.A. 20445/2024 (Application on behalf of defendant no. 1 u/S 379 of BNSS, 2023)

3. Notice has not yet been issued.



I.A. No. 233/2024(by defendant no. 1 u/O VII R 11)

4. Reply has already been filed.
5. Rejoinder filed on behalf of the defendant is lying under objections. Copy of the same has already been received by the learned opposite counsel.
6. However, the rejoinder is pending because of delay and as per learned counsel for defendant, he had already moved the application for condonation of delay. Learned counsel for plaintiff submitted that he is having no objection if rejoinder is taken on record regarding the objection of delay.
7. Therefore, Registry is directed to take the rejoinder on record if there is only objection regarding delay.
8. Therefore, pleadings are complete.
9. At joint request, put up before the Hon'ble Court on the date already fixed i.e. 19.11.2024 for further directions.

**DR. JAGMINDER SINGH (DHJS)
JOINT REGISTRAR (JUDICIAL)**

OCTOBER 24, 2024/sms

Click here to check corrigendum, if any